

ACT No. XI OF 1940.

[AS PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
26th March, 1940.)

An Act to amend the Coal Mines Safety (Stowing) Act, 1939.

XIX of 1939. **W**HEREAS it is expedient to amend the Coal
Mines Safety (Stowing) Act, 1939, for the purposes
hereinafter appearing ;

It is hereby enacted as follows :—

1. This Act may be called the Coal Mines Safety Short title.
(Stowing) Amendment Act, 1940.

XIX of 1939. 2. In the preamble to the Coal Mines Safety (Stow- Amendment of
preamble to
Act XIX of
1939.
ing) Act, 1939 (hereinafter referred to as the said Act),
after the word "stowing" the words "and other opera-
tions" shall be inserted, and for the word "operation",
where it occurs for the second time, the word "opera-
tions" shall be substituted.

3. In section 6 of the said Act,—

(a) the brackets and words "(not being territory
which has been declared under section 5
of the Indian Tariff Act, 1934, to be foreign
territory for the purposes of that section)"
shall be omitted ;

Amendment of
section 6,
Act XIX of
1939.

(b) after the words "a duty of customs" the
brackets and words "(which shall be in
addition to any duty of customs for the time
being leviable under any other Act)" shall
be inserted.

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Coal Mines Safety (Stowing) [ACT XI OF 1940.]
Amendment.

Amendment of
section 7,
Act XIX of
1939.

4. In section 7 of the said Act, for the words, figures and brackets "determined in like manner to that provided in sub-section (1) of section 144 of the Government of India Act, 1935" the words "determined in such manner as may be prescribed" shall be substituted.

Amendment of
section 8,
Act XIX of
1939.

5. In sub-section (1) of section 8 of the said Act,—

(a) the word "and" at the end of clause (i) shall be omitted;

(b) after clause (ii) the following clauses shall be added, namely:—

"(iii) the execution of operations other than stowing in furtherance of the objects of this Act; and

(iv) the prosecution of research work connected with safety in mines".

Amendment of
section 9,
Act XIX of
1939.

6. In sub-section (2) of section 9 of the said Act, after the word "stowing", where it occurs for the second time, the words "or any other operation towards which assistance may be granted under this Act" shall be inserted.

Amendment of
section 12,
Act XIX of
1939.

7. In sub-section (2) of section 12 of the said Act, after clause (b) the following clause shall be inserted, namely:—

"(bb) the determination of the net proceeds of the duty of excise for the purposes of section 7".